

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.542/98

Wednesday, this the 8th day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

Ambili Gopinath,
Ambili Bhavan,
Kaduvakkulam,
Pakkil.P.O.
Kottayam.

- Applicant

By Advocate Mr CS Ajith Prakash

Vs

1. The Assistant Superintendent of Post Offices,
Kottayam East Sub Division,
Kottayam.
2. The Postmaster General,
Central Region,
Kochi-682 016. - Respondents

By Advocate Mr George Joseph, ACGSC

The application having been heard on 8.4.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

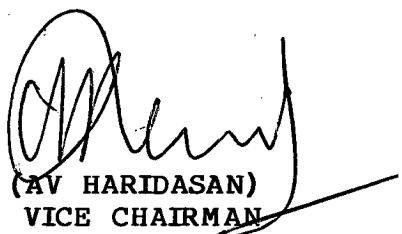
The applicant is an aspirant for selection and appointment to the post of Extra Departmental Delivery Agent, Kollad.P.O. The applicant has filed this application for a declaration that she is entitled to be considered for selection and appointment to the post though her name is not sponsored by the Employment Exchange.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for selection and appointment to the post of EDDA, Kollad.P.O.

3. In view of what is stated above, I dispose of this application with a direction to the respondents to consider the candidature of the applicant as valid for selection and appointment to the post of Extra Departmental Delivery Agent, Kollad.P.O., though her name may not be sponsored by the Employment Exchange. No costs.

4. Learned counsel for the respondents undertakes to inform the respondents of this order forthwith.

Dated, the 8th April, 1998.



(AV HARIDASAN)
VICE CHAIRMAN

trs/8498